57

1974 तक 81 हिंसक घटनाम्रों के लिए उत्तरदायी थे।

(ख) छिपे नागाओं की प्यकतावादी राष्ट्र-विरोधी गतिविधियों को ध्यान में रखते हुए सरकार ने "नागा राष्ट्रीय-परिषद'' ग्रौर इसके ग्रधीन ग्रन्य समवर्गी संगठनों को, अवैध गतिविधियां (निरोध) ग्रधिनियम, 1967 के ग्रधीन 1 सितम्बर, 1974 से अवैध घोषित कर दिया है। सुरक्षा कार्य जारी है ग्रीर पुण निगरानी रखी जाती है, सुरक्षा दलों ने हाल में चीन जाने वाले गिरोह के 31 छिपे नागाम्रों को पकड़ लिया है और इस दिशा में आगे प्रयत्न जारी है। संघ के सशस्त्र दलों की टकडियों को नागालैण्ड में तैनात करके राज्य सरकार की सहायता भी की गई

t[THE MTNiSTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): (a) The underground Nagas were responsible for 73 violent incidents in 1973 and 81 violent incidents upto the 30th November, 1974 in Nagaland.

(b) In view of the underground Nagas eontinuing their secessionist and national activities. Government have declared the "Naga National Council" and other allied bodies under it as unlawful under the Unlawful Activities (Prevention) Act, 1967 from 1st September, 1974. Security operations are continuing and fullest vigilance is maintained. The security forces have apprehended 31 underground Nagas of the recent China-bound gang and further efforts in that direction are continuing. The State Government have also been given assistance by way of deployment of units of armed forces of the Union in Nagaland.]

to Questions

Broadcast of News Bulletin

779. SHRI N. S. TALIB: SHRI SYED NIZAM-UD-DIN. SHRI G. C. TOTU: SHRIMATI MARGARET ALVA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state the number of news bulletins broadcast from the All India Radio in different national languages in home service and foreign service every day?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL): A statement is laid on the Table of

Statement

Number of News Bulletins broadcast daily in different National Languages from All India Radio

SI. No.		s of the	: Na	tional I	_angu	ages		Number of News Bulletins broadcast from All India Radio				
i:		. 35.	2002 1003					Home Services	External Services			
2	Assamese Bengali . Gujarati .							5 8 6	3 2			
4	Hindi .	المرات الم	3* ¥	m, la	yl ge Co	•		(Including two on TV)	 5.8.42.ผานี้ (2.0) ? 1.0.18.081/2007 การ 			
5	Kashmiri .			•	٠	•	٠		in the second			

^{†[]} English Translation.

59

SI N		s of	the l	Natio	tal La	nguag	es	Number of News Bulletins broadcast from All Iudia Radio					
									ome Services	External Services			
6	Kannada	,			•	-,	75	•	5				
7	Marathi	•				٠.		٠	(Including one on TV)		_		
8	Malayalan	ח							7	•	_		
9	Oriya	-	•	•	•	•	•	٠	Ś		_		
0	Punjabi					•			5 (Including one on TV)	:	ı		
ΙΙ	Sindhi	,							2		I		
12	Sanskrit								Ī	15		- :	
13	Telugu								5		_		
(4	Tamil				٠				6		2		
15	Urdu			,		•			9 (Including one on TV)		7	. 7	

Granting of COB licences

- ◆780. SHRI MAHAVIR TYAGI: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:
- (a) the preconditions laid down for granting COB licence_s or divBrsifica-tions on each notification issued so far;
- (b) how many applications for COB licences were received during the last three years, and how many are pending on-date;
- (c) whether Government propose to grant COB licences even to those companies who have been flouting industrial rules and regulations; and
 - (d) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) to (d). A statement is laid on the Table of the House.

Statement

(a) to (d). On withdrawal of exemptions from industrial licensing, the industrial undertakings which had set up capacities or taken effective steps therefor, without a licence, during the period of exemption, that is, prior to the date of withdrawal of the exemption, are required to obtain licences, within the specified time, for carrying on the business of the undertaking.

Government of India have issued a number of notifications relating to diversification of industries. The latest notification is the one dated 16th February, 1973, according to which diversification into new lines of manufacture is permitted without obtaining a licence on fulfilling certain conditions relating to investment in land, building and machinery, the status of the entrepreneur, foreign exchange limits etc.

COB licences are granted to those industrial undertakings which have set up capacities or taken effective steps therefor, when the provisions of the Industries (Development and Regulation) Act were not applicable to them but became applicable later.